

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR
(Through Virtual Mode)**

CJ Court

Case: PIL No. 26/2018

White Globe a Registered Trust

.....Appellant/Petitioner(s)

Through :- Ms. Toyaba, Advocate vice
Mr. Syed Faisal Qadri, Advocate.

v/s

State of J&K & ors.

.....Respondent(s)

Through :- Mr. D. C. Raina, Advocate General with
Ms. Asifa Padroo, AAG.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE WASIM SADIQ NARGAL, JUDGE

ORDER

26.04.2023

01. Having heard learned Advocate General for the UT of J&K assisted by Ms. Asifa Padroo, learned Additional Advocate General, who also suggest that in view of involvement of various departments, who may have different views, it will be appropriate that a Nodal Officer be appointed, who will give a consistent view on behalf of the various agencies before this Court.
02. Under the circumstances, we appoint Divisional Commissioner, Kashmir to be the Nodal Officer, who may file the comprehensive affidavit on behalf of the respondents, based on the inputs received from the various departments, so that there is unanimity and consistency in the stand taken by the respondents.
03. Accordingly, the Divisional Commissioner Kashmir will file the affidavit taking into consideration various averments/assurances/undertakings made by the respondents in this Public Interest Litigation.
04. List for consideration on 7th June 2023.

**(WASIM SADIQ NARGAL) (N.KOTISWAR SINGH)
JUDGE CHIEF JUSTICE**

JAMMU
26.04.2023
SUNITA/PS